

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 116
(IB)-1446(PB)/2018

IN THE MATTER OF:

Dena Bank	Applicant/petitioner
Vs.		
M/s. Rathi Super Steels Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner:	Mr. Arun Aggarwal, Adv.
For the respondent	Mr. Amit Dhall, Mr. A. T Patra, Mr. Aditya Dhadge, Adv.

ORDER

On behalf of the corporate debtor, a request for adjournment has been made on the ground that the revered father of the arguing counsel Mr. Tanmay Mehta has expired and he is to address arguments. Learned counsel for the petitioner however states that the pleadings, if any, be completed before the adjourned date.

Keeping in view the request made, we defer the orders to 27.03.2019. Pleadings, if any, be completed before that date by exchanging copies.

List for arguments on 27.03.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)